

FIR no.383/19
PS Pandav Nagar

07.12.2020

This is a Superdari application received through official Email address of the court. Reply has also been filed through Email. Application taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123 /Judl.Br.East/KKD dated 27.11.2020.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. Counsel for applicant through V.C. on CISCO Webex App.

Ld. Counsel for applicant has filed copy of insurance certificate of the vehicle.

Record is perused and it reveals that **applicant Saidul is the owner/rightful claimant of the vehicle bearing no.DL 1R TB 0274. IO has no objection in release of case property to the applicant.**

Keeping in view the report of IO and judgment passed by Hon'ble High Court of Delhi in *Manjit Singh Vs State; Crl. M.C.4485/2013 and Crl. M.A.No. 16055/2013* wherein inter-alia the law laid down by Hon'ble Supreme Court in case titled as *Sunderbhai Ambalal Desai and C.M. Mudaliar Vs. State of Gujrat; (2002) 10 SSC 283* has been re-iterated, the application is allowed. Concerned IO as well as SHO are directed as under:

(i) to release the above mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above mentioned vehicle and taking photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith charge sheet, (ii) to get panchnama and photographs of above mentioned vehicle attested and countersigned by concerned party as well as by registered owner and IO. (iii) IO however shall release the vehicle only after verification of ownership documents of applicant.

Applicant shall also file an indemnity bond before the IO. IO/SHO is directed to do the needful. Application is **disposed off** accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama and court fees as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi
07.12.2020

Case no.120/19
Yes Bank vs. Orion Automobiles Pvt Ltd and Ors.

07.12.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application moved by applicant Dharmender Kumar for recalling of order dated 17.10.2020

Present: Sh. Milind Srivastava, Proxy Counsel applicant bank.

Adjournment sought as main counsel is not available.

There is an issue regarding maintainability of this application, even otherwise.

Last and final opportunity is granted.

Put up on 16.12.2020.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi
07.12.2020

Case no.120/19

Yes Bank vs. Orion Automobiles Pvt Ltd and Ors.

07.12.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application moved by applicant bank for seeking directions to the Receiver to take physical possession of the mortgaged property.

Present: Sh. Mohit Dalal, Proxy Counsel application bank.

Heard submissions. Record perused.

Let notice be issued to Receiver for 10.12.2020.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi
07.12.2020

FIR no.70/13
PS (EOW)
State vs. Prem Shankar Sharma
U/s 420/467/468/471/120B

07.12.2020

This is a bail application of accused and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. counsel for the applicant through V.C. on CISCO Webex App.

Part arguments on bail application heard.

Put up for remaining arguments on 09.12.2020.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi
07.12.2020

FIR no.551/2020
PS Pandav Nagar
State vs. Puneet Saxena
U/s 392/411/34 IPC

07.12.2020

This is a bail application of accused and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. counsel for the applicant through V.C. on CISCO Webex App.

Part arguments on bail application heard.

Ld. Counsel has sought adjournment to produce the CCTV Footage of the spot.

At request put up on 11.12.2020.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi
07.12.2020